

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 259/TT/2013

Subject : Approval of tariff for 400 kV single circuit Kolghat-Baripada transmission line (portion owned by WBSETCL) and 220 kV Single circuit Santaldih-Chandil Transmission line (portion owned by WBSETCL) for the period from 1.4.2011 to 31.3.2014 as per the Commission's orders dated 14.3.2012 and 25.4.2013 in Petition No. 15/SM/2012

Date of Hearing : 25.3.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : West Bengal State Electricity Transmission Company Limited

Parties present : Shri Anand Shrivastava, Advocate, WBSETCL

Record of Proceedings

The matter was heard on 25.3.2014. The petitioner has submitted a summary of the ARR for 2011-12, 2012-13 and 2013-14 for 400 kV Kolagghat-Baripada S/C line excluding Kharagpur LILO, which is not loaded yet and 220 kV Santaldih-Chandil S/C line (portion related to WBSETCL only). The petitioner has further submitted that the revenue requirement in the summary is inclusive of return on equity, interest on loan, depreciation, O&M expenses and interest on working capital. The petitioner has requested the Commission to approve the tariff claimed in the petition.

2. The Commission directed WBSETCL to submit following information on affidavit before 16.5.2014:-

a) Capital cost, duly certified by an auditor, if available;



- b) Funding pattern of the assets, i.e. the actual debt and equity considered towards the transmission assets as on date of commercial operation;
- c) Repayment schedule and interest rates of the loan(s) availed as per Form-13 with supporting documents;
- d) Cumulative depreciation against the assets as on 31.3.2012;
- e) Details of ARR approved by the SERC for FY 2009-10, 2010-11, 2011-12, 2012-13 & 2013-14, and details as per Table given herein below, separately for the respective years, containing total amount approved for the respective years:-

(FY _____) ARR _____ (₹ in lakh)		
SL. No.	LINE TYPE	Length*
		(CKt- Km)
1.	+500 kV HVDC	
2.	+800 kV HVDC	
3.	765 kV D/C	
4.	765 kV S/C	
5.	400 kV D/C	
6.	400 KV D/C Quad. Moose	
7.	400 kV S/C	
8.	220 kV D/C	
9.	220 kV S/C	
10.	132 kV D/C	
11.	132 kV S/C	
12.	66 KV	

* Total length in the State for which ARR has been approved

- f) In case norms for O&M have not been finalized by the SERC, actual audited O&M expenses for that fiscal year.

3. The Commission also directed CTU to provide latest available indicative cost for the type of lines in the above table.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

